

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**CP No.29/Chd/Pb/2021**

**Under Section 252(3) of the  
Companies Act, 2013**

**In the matter of:**

Manjit Investments Private Limited  
Through its Director/Authorised Representative  
Smt. Rohini Shawney, being Shareholder of  
Projects Investment Private Limited ...Petitioner

Versus

Registrar of Companies, Punjab and Chandigarh ...Respondent

**Present through Video Conferencing : -**

Mr. Pulkit Goyal, Advocate for the petitioner

Heard Mr. Pulkit Goyal, the learned counsel for the petitioner. Issue notice of this petition to the concerned Registrar of Companies and concerned Income Tax Department. The learned counsel for the petitioner shall collect the notice from the Registry and serve the same immediately on the concerned Registrar of Companies and concerned Income Tax Department by speed post and through e-mail along with copy of petition and the entire paper book and file affidavit of service along with copy of email sent, postal receipts and tracking reports within three weeks.

2. Reports/reply be filed by the concerned Registrar of Companies and concerned Income Tax Department within three weeks, with a copy in advance to the counsel opposite, after receipt of the notice and response thereto, if any, may be filed within two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 29.11.2021.

Sd/-  
(Raghu Nayyar)  
Member (Technical)

Sd/-  
(Ajay Kumar Vatsavayi)  
Member (Judicial)

July 16, 2021  
AV